

Annexure-1

**Name of the Corporate Debtor: Eurotas Infrastructure Limited; Date of Commencement of Liquidation: September 12, 2023;
List of Stakeholders as on: September 12, 2023, updated upto November 23, 2023**

List of Secured Financial Creditors

(Amount in ₹)

Sr. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes / No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1.	Bank of Baroda	Oct 10, 2023	179,30,49,226.98	179,30,49,226.98	Secured	179,30,49,226.98	Yes	Refer Note 1	-	25.703%	-	-	-	-	-
2.	Canara Bank	Oct 11, 2023	206,39,14,553.46	206,39,14,553.46	Secured	206,39,14,553.46	Yes	Refer Note 1	-	29.586%	-	-	-	-	-
3.	State Bank of India	Oct 11, 2023	93,60,40,412.55	93,60,40,412.55	Secured	93,60,40,412.55	Yes	Refer Note 1	-	13.418%	-	-	-	-	-
4.	Axis Bank Limited	Oct 12, 2023	212,49,32,305.04	212,49,32,305.04	Secured	212,49,32,305.04	Yes	Refer Note 1	-	30.460%	-	-	-	-	-

Note:

1. Exclusive Charge on Project Land (including Leasehold Land) and all other Immovable Project Assets; Exclusive Charge on all the Borrower's Movable Project Assets plus Normal Capital Expenditure during the currency of the loan; Exclusive Charge on the Intangible Assets of the Borrower, including, but not limited to Goodwill and Undertaking of the Borrower; Exclusive Charge on all the Book Debts, Operating Cashflows, Revenues / Receivables of the Borrower from the Project or otherwise; Exclusive Charge on the Borrower's Bank Accounts, including, but not limited to the Debt Service Reserve Account (DSRA) and Trust & Retention Account and each of the other accounts as required to be created by the Borrower under any Project Document of otherwise; Exclusive Charge / Assignment / Security Interest in favour of the Lenders on the Borrower's Rights under the Project Agreements, Contracts (including Guarantees) and all Licences, Permits, Approvals, Consents and Insurance Policies obtained by the Borrower in respect of the Project; Assignment of Contractor Guarantees, Liquidated Damages, Letter of Credit, Guarantee or Performance Bond that may be provided by any counter party under any Project Agreement or Contract in favour of the Borrower, etc.
2. The value of % share in total amount of claims admitted is provided as a function of all admitted claims across all categories and not only financial creditors.